
(2017) 05 SHI CK 0098
In the High Court Of Himachal Pradesh
Case No : 994 of 2017

M/s Beta Builders (P) Limited

APPELLANT

Vs

State of Himachal Pradesh & another

RESPONDENT

Date of Decision : 18-05-2017

Acts Referred:

Citation : (2017) 05 SHI CK 0098

Hon'ble Judges : Sanjay Karol, Sandeep Sharma

Bench : Division Bench

Advocate : Kamal Sehgal, Rajesh Hooda, Raman Sethi, Shrawan Dogra, J.K. Verma

Judgement

1. It is seen that petitioner has made a representation dated 13.2.2017 (Annexure P/30) to the respondents, bringing out its grievances, which is still pending before the authority concerned.
2. After the matter was heard for sometime, learned counsel for the petitioner, under instructions, contends that petitioner shall be content if a direction is issued to the respondents to decide representation, dated 13.2.2017(Annexure P-30) expeditiously. Learned Deputy Advocate General has no objection to the above request.
3. No other point is urged.
4. As such, as orally prayed for, we dispose of the present writ petition with a direction to the respondents/competent authorities to consider and decide the petitioner's representation, dated 13.2.2017 (Annexure P-30), in accordance with law, by affording due opportunity of hearing/representation to the petitioner, preferably within a period of four weeks from the date of production of certified copy of this order. Petitioner is at liberty to place additional material on record. Needless to add, if the order is not in favour of the petitioner, the authority shall assign reasons while deciding the same, which shall be communicated to the petitioner. Liberty is reserved to the petitioner to approach the Court on the

same cause of action, if so required and desired, subsequently.

5. With these observations, the petition stands disposed of, so also the pending application(s), if any. No costs.